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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

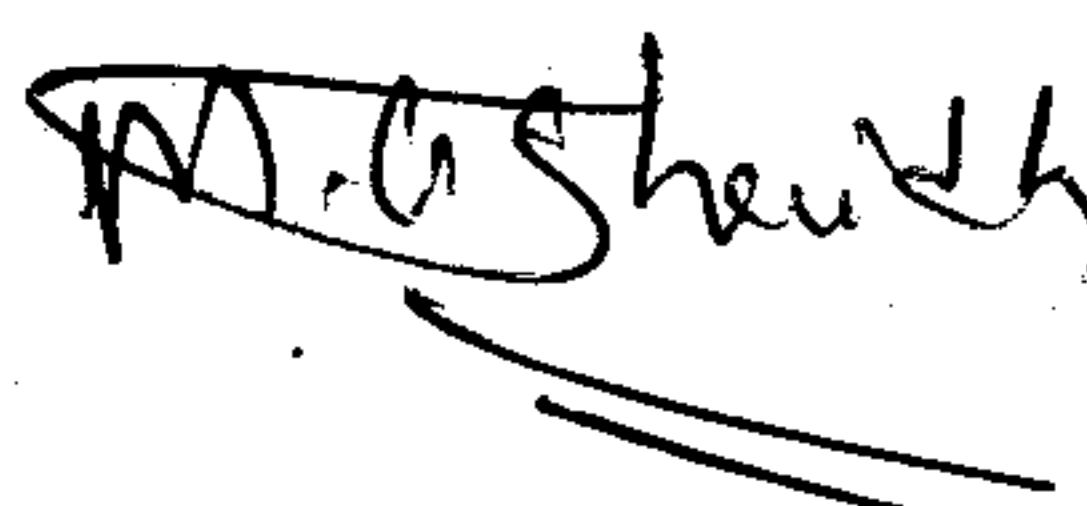
Co. Appeal No. 322/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2018**

Name of the Company: Anand Radheshyam Tripathi
(Hello Educare Pvt. Ltd.)
V/s.
Registrar of Companies

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mohammed Arkam Adv. Md. Shaikh	Adv.	Appellant	
2.				

ORDER


Advocate Mr. Md. Arkam Shaikh is present for the Appellant.

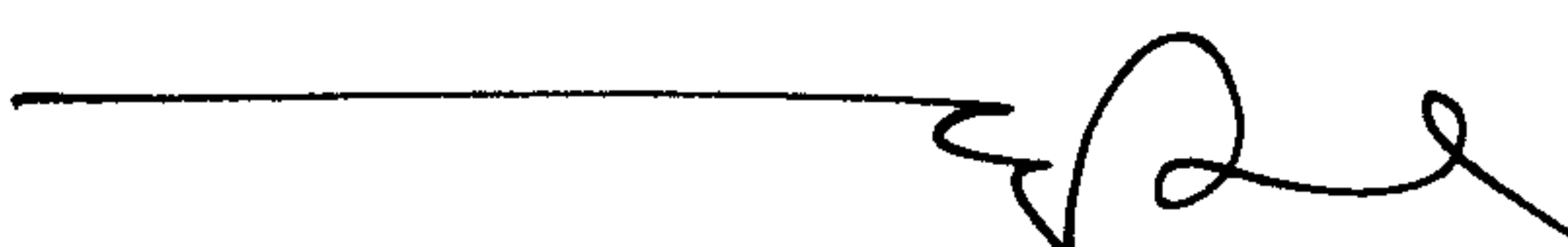
Representation from the ROC is received.

No representation received from the Income Tax Department.

The Registry is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

List the matter on 31.08.2018


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 2nd of August, 2018.